

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.**

**CC No. 267/2019
CBI Vs Nirvikar Singh & Ors.**

11.09.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. P. K. Dubey, Sh. Anurag Andley, Sh. Shashank Dewan and
Sh. Prince Kumar, Ld. counsels for A1.
Sh. Lakshya Parasher, Ld. counsel for A2
A1 Nirvikar Singh joined the proceedings through Video
Conference.

Present proceedings have been taken up through Video
Conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today for arguments on three applications,
all moved by A-1 Nirvikar Singh U/s 207 Cr. P. C.

Sh. P. K. Dubey, Ld. counsel for A1 has argued at length on the
above three applications. However, he seeks some more time to argue on his
third application.

Put up for further arguments on the above application on
15.10.2020. Slightly longer date has been given for the reason that Ld. counsel
for the applicant/accused has requested for the same.

**AJAY
GULATI**
(AJAY GULATI)
**Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/11.09.2020**

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**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.**

**CC No. 264/2019
CBI Vs M/s Mahua Media & Ors.**

11.09.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. Ankit Bhatia and Ms. Trisha Mittal, Ld. counsels for
A1 and A2.
Sh. Sunil Sethi, Ld. counsel for A6.
Sh. Harish Kohli, Ld. counsel for A9.
A-5 Basant Gupta, A6 Sita Ram Gupta, A9 B. B. Sethi and A12
have joined the proceedings through Video Conference.
Proceedings against A3 Anand Tiwari already abated.

Present proceedings have been taken up through Video
Conference hosted by court Reader Sh. Virender Yadav.

The present matter is at the stage of recording prosecution
evidence.

Regular functioning of the court has not resumed and the
physical recording of evidence is not possible in the present situation owing to
COVID 19. Neither the accused nor the witnesses can be called in view of the
prevailing circumstances. However, on the request of the court, ld. counsels
for accused persons have agreed to make an effort to work out the possibility
of recording of the evidence through Video Conference. A Video Conference
room has already been set up in the Rouse Avenue District Court. In this
regard, counsel for accused persons as also Ld. PP for the CBI sought some
time. In case this proposal is workable, counsels shall inform the court well in
advance before the next date of hearing so that on the next date of hearing
recording of evidence can proceed.

CC No. 264/2019
CBI Vs M/s Mahua Media & Ors.

Put up for further proceedings on 08.10.2020 to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

AJAY
GULATI
(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/11.09.2020

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